

श्री राजेश पायलट: श्रीमन्, यह बात सही है कि जब टेरोरिस्ट ऐक्ट बनाया गया था, उसका लक्ष्य दुसरी थी, उस समय प्रान्त सरकारों को टेरोरिस्ट और डिस्टर्ब फोर्स से डील करने के लिए वह कानून बनाया गया था, लेकिन वह भावना डेढती सफल नहीं हो पाई। मैं इस बात से सहमत हूँ कि करीब 67 हजार लोग टाडा में अरेस्ट हुए जिनमें से 95 प्रतिशत केस पर इधर उधर निकलने में सफल हो गए। गृह मंत्री जी ने होम सेक्रेटरी के लेवल पर बार बार को स्टेट गवर्नमेंट्स को लिखा और जब 1993 में हमने ऐक्ट को अमल करने के लिए कहा तो गृह मंत्री जी ने उनको कहा कि ऐसा मूव हो जिससे इस पर सख्ती होकर ऐकॉमोडेटिविटी आए और सुप्रीम कोर्ट ने जजमेंट दिया, उसके बाद रिज्यू कमेटी बने, चीफ सेक्रेटरी, होम सेक्रेटरी और आई-सी-पुलिस की और इसके बाद ही चार्जशीट फाइल हो। सरकार इससे चिंतित है। जो भी मुख्य मंत्री जी से बात हुई है जिस लेवल पर...

श्री चतुरानन मिश्र: मेरे मेन क्वेश्चन का जवाब नहीं दे रहे हैं।

श्री राजेश पायलट: मैं उसी पर आ रहा हूँ....

श्री चतुरानन मिश्र: घड़ी की तरफ देखिए टाइम खत्म हो रहा है।

श्री राजेश पायलट: मैं घड़ी की बरफ देख कर ही बता रहा हूँ।

श्री चतुरानन मिश्र: जितने भी केसेज हुए हैं उनको आप रेव्यू करने के लिए ह्यूमन राइट्स कमिशन को देने?

श्री राजेश पायलट: सरकार इस बात के लिए पूरी चिंतित है और हर प्रांत की सरकार से यह कहा है कि जो भावना सरकार की टाडा को लाने के वक्त थी अगर वह भावना इसमें नहीं आ रही है, उस तरीके से इसका यूज नहीं हो रहा है जिस भावना से पार्लियामेंट ने स्टेट गवर्नमेंट्स को अथोरिटी दी थी, बल्कि कई सोलेशन से यह प्रोपोजल आया है कि टाडा को रिपील किया जाए। स्टेट गवर्नमेंट की तरफ से भी आया है परपज सर्व नहीं हो रहा है तो वह भी सरकार कंसीडर कर रही है। मई, 1995 में इसकी मियाद पूरी हो रही है। अगर उस समय यह महसूस हुआ इसका वह परपज सर्व नहीं हो रहा है तो वह ऑप्शन भी सरकार के सामने है। सरकार लोगों से पार्लियामेंट पार्टीज से बात करके पार्लियामेंट के सामने आयेगी और इस फेक्टर को कंसीडर करेगी। यह बात सही है कि स्टेट गवर्नमेंट्स उस भावना से उसको

पुटिलाइन नहीं कर रही है। जो फिगर्स आपने राजस्थान की दी वह थोड़ी गलत है। करीब 400 आदमी राजस्थान में अरेस्ट हैं, 10 हजार नहीं हैं।

श्री चतुरानन मिश्र: 17 हजार हैं।

श्री राजेश पायलट: मुझे वह फिगर मिली है सरकार से। जो प्रांत हैं उसमें ज्यादातर नार्थ-ईस्ट, पंजाब, महाराष्ट्र आदि के नाम ज्यादा हैं। (ध्यानधन)

MR. CHAIRMAN. Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Agreement between Bharat Petroleum and Shell International

*725. SHRI DIPANKAR MUKHERJEE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the salient features of the terms and conditions of the protocol signed between Bharat Petroleum Corporation and Shell International for blending and marketing of Shell Lubricants in India;

(b) whether the initial blending of Shell branded Lubricants will be carried out at BPC's facilities, if so, by when the joint venture company would set up its own blending plants; and

(c) what would be the future of the existing blending plants of the Bharat Petroleum Corporation including its manpower?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARMA): (a) This salient features of the agreement between Bharat Petroleum Corporation Ltd. (BPC) and shell Overseas Investments B.V. (Shell), for blending and marketing of shell-branded lubricants in India, are:

(i) BPC and Shell will set up a Joint Venture Company (JVC) in India, with 49% equity participation by BPC and 51%

by Shell (or one of its affiliates) and the main activity of the JVC will be related to the blending and marketing of Shell-branded lubricants with technology to be provided by Shell.

- (ii) The Authorised and Paid-up Capital of the proposed JVC will be Rs. 130 crores and Rs. 32.50 crores respectively. Shell will subscribe to their portion of equity in foreign exchange.
- (iii) Shell, through its wholly owned subsidiary, Shell International Petroleum Company, will provide to the JVC the latest technology on blending, formulation, handling and distribution of lubricants; design, construction and operation of lubricants blending plants; training of employees; relevant technical services in support of lubricants business; latest developments on R & D of lubricants and their formulations, etc.
- (iv) Initially, the JVC will blend its range of Shell-branded lubricants at BPC's blending plant at Wadibunder, Bombay, on payment of commercially negotiated fee to BPC. This arrangement will continue till such time that the JVC is able to put up its own blending plant(s).
- (v) BPC will provide its network of depots and retail outlets for storage, distribution and sale of the JVC products, for which the JVC will pay suitable compensation to BPC.

(b) The initial blending of Shell-branded lubricants will be carried out at BPC's blending plant at Wadibunder, Bombay. It is anticipated that the JVC will have its first blending plant by 1996.

(c) BPC's existing blending plant would continue to blend BPC's range of automotive and industrial lubricants.

Recruitment of Cooks and Waiters during Haj Pilgrimages

*726. SHRI SATISH PRADHAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether it is a fact that Shipping Corporation is engaging cooks and waiters on "Nicobar" during the Haj pilgrimages;

(b) whether it is also a fact that such employees are recruited only on the recommendations from particular agents;

(c) whether it is a fact that these casual employees are not subjected to routine medical examination such as X-ray and pathology tests; and

(d) if so, the reasons therefor and remedial action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes Sir.

(b) No Sir.

(c) The employees recruited for this purpose are subjected to medical examination, like any other seamen, by the medical department of Shipping Corporation of India.

(d) Does not arise.

Exploration for Crude Oil on the North Bank of River Brahmaputra by Oil India Limited

*727. SHRI V. NARAYANASAMY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Oil India Limited has drawn up a massive plan to commence exploratory drilling on the north bank of river Brahmaputra and a new discovery of crude oil was made in Upper Assam where production has already commenced; and

(b) if so, what is the estimated quantum of crude oil expected to be